FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAY BHARAT FABRICS MILLS LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	JAY BHARAT FABRICS MILLS LIMITED
2.	Date of incorporation of corporate debtor	09/03/1988
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U17119GJ1988PLC010430
5.	Address of the registered office and principal office (if any) of corporate debtor	802, Saffron Building Nr. Panchwati Five Rasta, Ambawadi Ahmedabad Ahmedabad GJ 380006 IN
6.	Insolvency commencement date in respect of corporate debtor	13/09/2021 (Order uploaded at website on 15/09/2021)
7.	Estimated date of closure of insolvency resolution process	13/03/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Naresh Ghanshyamchandra Bheda IBBI/IPA-002/IP-N00953/2019-2020/13009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-604, Fairdeal House, Nr Swastik Char Rasta, Navrangpura, Ahmedabad 380009 nareshbheda@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-604, Fairdeal House, Nr Swastik Char Rasta, Navrangpura, Ahmedabad 380009 cirpjbfml@gmail.com
11.	Last date for submission of claims	29/09/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Jay Bharat Fabrics Mills Ltd on 13/09/2021. **(Order Uploaded on 15/09/2021)**

The creditors of Jay Bharat fabrics Mills Ltd, are hereby called upon to submit their claims with proof on or before 29/09/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Naresh Ghanshayamchandra Bheda
Interim Resolution Professional
IBBI/IPA-002/IP-N00953/2019-2020/13009

Date: 18/09/2021
Place: Ahmedabad

STANROSE MAFATLAL
INVESTMENTS AND FINANCE LIMITED
CIN: L65910GJ1980PLC003731
Registered Office: Popular House, Ashram Road, Ahmedabad – 380 009
Website: www.stanrosefinvest.com Email: investorcare@stanrosefinvest.com
Tel. 079-26580067/96

NOTICE OF POSTAL BALLOT

NOTICE IS HEREBY given, pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("Rules") including any amendment(s) thereof, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations"),General Circulars(GC) No.14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020,39/2020 dated December 31, 2020 and10/2021 dated June 23, 2021 ("General Circulars") issued by the Ministry of Corporate Affairs ("MCA"),seeking approval of the members of Stanrose Mafatlal Investments and Finance Limited ("the Company") by way of an Special Resolution set out hereunder through postal ballot i.e. by remote E-voting process ("Postal Ballot/E-voting").

Item 1: Appointment of Shri Bharat N. Dave as an Independent Director of the Company for a term of 5 years w.e.f. 11th August, 2021

In terms of General Circulars, the Company has sent through e-mail the postal ballot notice along with the explanatory statement on September 15, 2021 to the members of the Company as on September 10, 2021 ("cut-off date"). Voting Rights reckoned on the Paid-up value of equity shares registered in the names of members as on cut-off date. A person who is not a member on the cut-off date, to treat this Notice for information purpose only. Members of the Company, holding shares either in physical form or dematerialised form as on

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Intere with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly know Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to rep respective Demand Notice(s) issued to them. In connection with above, notice ishereby given, once again, to the B from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repaym

Name of the Borrower (s) / Guarantor (s)	Demand Notice Date and Amount	Description (immov
Mr. Rohit Sashikant Jadhav, Mrs.Sudha Shashikant Jadhav (Prospect No. IL10076158, IL10015759	**16-SEP-2021 Prospect No. IL10076158 Rs. 5,05,633/-** (Rupees Five Lakh Five Thousand Six Hundred Thirty Three Only) **Prospect no. IL10015759 Rs. 10,46,100/-** (Rupees Ten Lakh Forty Six Thousand One Hundred Only)	All that piece and parc **701, area measuring Greendale Nx, Glob Maharashtra, India,**

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the Section 13(4) of the said Act. and the applicable Rules, entirely at the risks, costs and consequences of the Please contact to Authorised Officer at **Branch Office:-** BM6238>306-310, 3rd Floor, Parikh Commercial Cent Road, Above OTW Hotel, Virar (West) - 401303/ Or **Corporate Office :** IIFL Tower, Plot No.98, Udyog Vihar, F

Place: THANE Date: 18-09-2021 **Sd/- Authorised Officer For IIFL Ho**

SBFC

SBFC Finance Private Limited
(erstwhile Small Business Fincredit India Private Lin
Registered Office:- Unit No. 103, First Floor, C&B Square, Sang Village Chakala, Andheri- Kurla Road, Andheri (East), Mumb

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assis Corporation Limited. ("DHFL"). Pursuant to the Deed of Assignment dated 14th June 2019, DHF assets and other rights in favour of the Securitisation Trust. Subsequently, the Securitisation Limited to do all such acts including enforcement of underlying securities. We state that despite the borrowers/mortgagors have committed various defaults in repayment of interest and pri account has been classified as Non Performing Asset on the respective dates mentioned hereu of India, consequent to the Authorized Officer under Securitization and Reconstruction of Financ Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(1 (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein belo /mortgagors to repay the amount mentioned in the notices together with further interest at the co in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 day The notices issued to them on their last known addresses have returned un-served and as su public notice about the same.

Name Of The Borrower / Address & Name of Trust	Date of Notice & NPA	Loan and outstanding amount	D
1. Mahendra Mangaldas Prajapati, 2. Jyotsanaben Mahendrabhai Prajapati, 21, M Akanxa Apartment, Nr Sola Crossing, Opp Vinayak Bung, Ghatlodia, Ahmedabad, GUJARAT-380061. **Trust Name: SBFC HL Trust June 2019**	**Notice Date:** 14th July 2021 **NPA date:** 31st March 2021	**Loan Account No. 20100043363DH (PR00689589) Loan Amount: Rs. 2875013/-** (Rupees Twenty Eight Lakh(s) Seventy Five Thousand Thirteen Only) **Outstanding amount: Rs. 3071286/-** (Rupees Thirty Lakh(s) Seventy One Thousand Two Hundred Eighty Six Only) as on 13-Jul-2021	ALL PRO FOU SQ M SHA MEM CHS SITU AND DIST
1. Pravinbhai Savajibhai Sarvaiya, 2. Nitaben Pravinbhai Sarvaiya, Plot No 196, Parimal Soc, Near Neelkanth Soc, Lh Road, Surat, SURAT, GUJARAT - 395006. Trust Name: SBFC HL Trust June 2019	**Notice Date:** 14th July 2021 **NPA date:** 30th April 2021	**Loan Account No. 04100009303DH (PR00682014) Loan Amount: Rs. 1312940/-** (Rupees Thirteen Lakh(s) Twelve Thousand Nine Hundred Forty Only) **Outstanding amount: Rs. 1451592/-** (Rupees Fourteen Lakh(s) Fifty One Thousand Five Hundred Ninety Two Only) as on 13-Jul-2021	ALL PRO ADM BUIL BUIL RES CON SITU BHA GUJ

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-bor mentioned above along with future interest and applicable charges within 60 days from the da which further steps will be taken after the expiry of 60 days of this notice against the secured a secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act

Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by w secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 18th September 2021
Place: Gujarat **Authorized O**

equitas SMALL FINANCE BANK LTD.

EQUITAS SMALL FINANCE
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Corporate Office: No.769, Spencer Plaza, 4th Floor, Phase-II, A

POSSESSION NOTICE (U/s. Rule 8 (1) - for imm

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, un Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powe [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the b outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said n having failed to repay the below stated amount within the stipulated time, notice is hereby given to the b general that, the undersigned has taken possession of the property described herein below in exerc Section (4) of Section 13 of the said Act read with Rule 8 of the Security interest Enforcement Rules public in general are hereby cautioned not to deal with the schedule mentioned properties and any dea charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges there provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the

ફોર્મ એ
સાર્વજનિક જાહેરાત

(ઇનસોલ્વન્સી અને બેન્ક્રપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇનસોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

જય ભારત ફેબ્રિક્સ મિલ્સ લીમીટેડના ક્રેડિટરોની જાણકારી માટે

સંબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	જય ભારત ફેબ્રિક્સ મિલ્સ લીમીટેડ
૨.	કોર્પોરેટ દેવાદારનાં સુસ્થાપનની તારીખ	૦૯.૦૩.૧૯૮૮
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	આરઓસી – અમદાવાદ, ગુજરાત
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નં.	U17119GJ1988PLC010430
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ જો કોઇ હોય તો નું સરનામુંઃ	૮૦૨, સેફરોન બિલ્ડીંગ, પંચવટી પાંચ રસ્તા પાસે, આંબાવાડી, અમદાવાદ, ગુજરાત-૩૮૦૦૦૬, ભારત
૬.	કોર્પોરેટ દેવાદારની ઇન્સોલ્વેન્સીની શરૂઆતની તારીખ	૧૩.૦૯.૨૦૨૧ (આદેશ ૧૫/૦૯/૨૦૨૧ ના રોજ વેબસાઇટ પર અપલોડ કરાયો હતો.)
૭.	ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	૧૩.૦૩.૨૦૨૨
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફશનલના નામ અને રજીસ્ટ્રેશન નંબર	શ્રી નરેશ ઘનશ્યામચંદ્ર ભેડા રજીસ્ટ્રેશન નંબર : IBBI/IPA-002/IP-N00953/2019-2020/13009
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેસનલનું સરનામું અને ઇમેઇલ બોર્ડમાં રજીસ્ટર્ડ છે તે અનુસાર	બી-૬૦૪, ફેરડીલ હાઉસ, સ્વસ્તીક ચાર રસ્તા પાસે, નવરંગપુરા, અમદાવાદ-૩૮૦૦૦૯ ઇમેઇલ : nareshbheda@yahoo.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	બી-૬૦૪, ફેરડીલ હાઉસ, સ્વસ્તીક ચાર રસ્તા પાસે, નવરંગપુરા, અમદાવાદ-૩૮૦૦૦૯ cirpjbfml@gmail.com
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	૨૯.૦૯.૨૦૨૧
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	લાગુ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (દરેક ક્લાસદીઠ ત્રણ નામો)	લાગુ નથી
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છેઃ	https://www.ibbi.gov.in/home/downloads લાગુ નથી

આથી અહીં નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રીબ્યુનલે ૧૩.૦૯.૨૦૨૧ ના રોજ જય ભારત ફેબ્રિક્સ મિલ્સ લીમીટેડની કોર્પોરેટ ઇન્સોલ્વેન્સી પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો છે. (આદેશ ૧૫.૦૯.૨૦૨૧ ના રોજ અપલોડ કરાયો હતો)

જયભારત ફેબ્રિક્સ મિલ્સ લીમીટેડના ક્રેડિટરોને વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને ૨૯.૦૯.૨૦૨૧ ના રોજ અથવા તે પહેલા પુરાવાઓ સાથે તેમના દાવાઓ સુપરત કરવાનું જણાવામાં આવે છે. નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

વિગત નં. ૧૨ સામે જણાવેલ વર્ગમાં આવતા નાણાંકિય ક્રેડિટરો ફોર્મ સીએમાં વર્ગના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે વિગત નં. ૧૩ સામે જણાવેલ ત્રણ ઇન્સોલ્વેન્સી પ્રોફેશનલમાંથી અધિકૃત પ્રતિનિધિની તેમની પસંદગી દર્શાવી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે.

સહી/-
નરેશ ઘનશ્યામચંદ્ર ભેડા
ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ
IBBI/IPA-002/IP-N00953/2019-2020/13009

તારીખ: ૧૮.૦૯.૨૦૨૧
સ્થળ : અમદાવાદ

PRAXIS
HOME RETAIL LIMITED

(This is an Advertisement for inform

PRAXI

Our Company was originally incorporated on January 31, 2011 under the Companies
Retail Private Limited and a fresh certificate of incorporation was issued on December
January 5, 2017 by RoC. Thereafter, our Company was converted to a public limited c
For details of change in name and registered office of our Company, see *"General Info*

Registered Office: iThink Techno Campus, Jol
Contact Person: Smita Chowdhury, Company Secretary and Compl

OUR PRO

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF PRAXIS
(THE "COMPANY" OR "THE ISSUER") ON

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATION*
TUESDAY, SEPTEMBER 21, 2021	THURSDAY, SEPTEMBER 30, 2021

**Eligible Equity Shareholders are requested to ensure that renunciation through off*
a manner that the Rights Entitlements are credited to the demat account of the Renounc
\#Our Board or a duly authorised committee thereof will have the right to extend the
time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusi
no withdrawal of Application shall be permitted by any Applicant after the Issue Clo

ISSUE OF UP TO 4,35,99,433 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH (
COMPANY FOR CASH AT A PRICE OF ₹ 11.35 EACH (INCLUDING A SHARE PREM
SHARE) ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO ₹ 4,948.54 L
ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 11 (EL
EVERY 8 (EIGHT) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUIT
DATE, THAT IS ON WEDNESDAY, SEPTEMBER 8, 2021. FOR FURTHER DETAILS, S
157 OF THE LETTER OF OFFER.

Assuming full subscription

ASBA*

Simple, Safe, Smart way of Appli
**Application Supported by Blocked Amount (A*
issues by simply blocking the fund in the ba
same. For further details read se

FACILITIES FOR APPLICATION IN THIS ISSUE:

In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI Right
conditions prescribed under the SEBI circular SEBI/CFD/DIL/ASBA/1/2009/30/1
circular CIR/CFD/DIL/1/2011 dated April 29, 2011 (together the "ASBA Circular
Application in this Issue are mandatorily required to use either the ASBA proces
only for resident Investors in this Issue, i.e., R-WAP. Investors should carefully r
Applications before making their Application through ASBA or using the R-WAP.
Application through the ASBA Process"* and *"Procedure for Application through
of the Letter of Offer.

(a) ASBA facility: Investors can submit either the Application Form in physical mode
or online/ electronic Application through the website of the SCSBs (if made available
block the Application Money in their respective ASBA Account maintained with the S
in electronic mode will only be available with such SCSBs who provide such facili
process involves procedures that are different from the procedure under the R-WAP
ASBA facility should carefully read the provisions applicable to such Applications
the ASBA process. For details, please see *"Procedure for Application through the A*
of Offer.

Please note that subject to SCSBs complying with the requirements of SEBI Circular
25, 2012, within the periods stipulated therein, Applications may be submitted at
Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 2, 2013, i
by SCSBs on their own account using ASBA facility, each such SCSB should have a
any other SEBI registered SCSB(s). Such account shall be used solely for the purpo
and clear demarcated funds should be available in such account for such an Applic

(b) Registrar's Web-based Application Platform (R-WAP): In accordance with the
application platform, i.e., the R-WAP facility (accessible at www.linkintime.co.i
Application in this Issue by resident Investors. Further, **R-WAP is only an addition**
ASBA process. At the R-WAP, resident Investors can access and submit the online A
the R-WAP and make online payment using their internet banking or UPI facility fr
to making an Application, such Investors should enable the internet banking or UPI
and such Investors should ensure that the respective bank accounts have sufficient

PLEASE NOTE THAT ONLY RESIDENT INVESTORS CAN SUBMIT AN APPLICA
FACILITY WILL BE OPERATIONAL FROM THE ISSUE OPENING DATE. FOR R
PROCESS, PLEASE SEE *"RISK FACTORS - THE R-WAP PAYMENT MECHANISM*
THIS ISSUE MAY BE EXPOSED TO RISKS, INCLUDING RISKS ASSOCIATED WITH
THE LETTER OF OFFER.

For guidance on the Application process through R-WAP and resolution of difficul
are advised to carefully read the frequently asked questions or call helpline number
see *"Procedure for Application through R-WAP"* on page 168 of the Letter of Offer.

PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS

An investor, wishing to participate in this Issue through the ASBA facility, is require
with an SCSB, prior to making the Application Investors desiring to make an Applic
may submit the Application Form to the Designated Branch of the SCSB or online/e
of the SCSBs (if made available by such SCSB) for authorising such SCSB to
Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form, or
to the SCSB, *via* the electronic mode, for blocking funds in the ASBA Account equiv

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સ્ટેનરોઝ મફતલાલ
ઇન્વેસ્ટમેન્ટ્સ એન્ડ ફાઇનાન્સ લિ.

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પોસ્ટલ બેલટ માટેની નોટિસ

કંપનીઝ (મેનેજમેન્ટ એન્ડ એડમિનિસ્ટ્રેશન) રૂલ્સ, ૨૦૧૪ ("રૂલ્સ")ના રૂલ ૨૨ અને ૨૦ ની સાથે વંચાણે લીધેલા કંપનીઝ એક્ટ, ૨૦૧૩ ("એક્ટ") ની કલમ-૧૧૦ના અનુસરણમાં જેમાં વખતોવખત કરવામાં આવેલા કોઈપણ સુધારા(ઓ), સિક્યોરિટીઝ એન્ડ એક્સચેન્જ બોર્ડ ઓફ ઇન્ડિયા (લિસ્ટિંગ ઓબ્લિગેશન્સ એન્ડ ડિસ્ક્લોઝર રિક્વાયરમેન્ટ્સ) રેગ્યુલેશન્સ, ૨૦૧૫ના રેગ્યુલેશન ૪૪ની સાથે તેમાં વખતોવખત કરવામાં આવેલા સુધારા ("લિસ્ટિંગ રેગ્યુલેશન") સહિત, તેમજ રીમોટ ઈ-વોટિંગ પ્રક્રિયા ("પોસ્ટલ બેલેટ/ઈ-વોટિંગ") દ્વારા એટલે કે પોસ્ટલ બેલેટ દ્વારા આ સાથે અહીં નિર્ધારિત કરવામાં આવેલા સ્પેશ્યલ બિઝનેસના અનુસરણ માટે એક સાધારણ ઠરાવની રીતે સ્ટેનરોઝ ઈન્વેસ્ટમેન્ટ્સ એન્ડ ફાઈનાન્સ લિ. ના (ધ "કંપની") સભ્યોની મંજૂરી માંગવા માટે, કોર્પોરેટ બાબતોના મંત્રાલય (ધ "એમસીએ") દ્વારા જારી કરવામાં આવેલા ૮ એપ્રિલ, ૨૦૨૦ની તારીખના સામાન્ય પરિપત્ર નં.૧૪/૨૦૨૦, ૧૩ એપ્રિલ, ૨૦૨૦ની તારીખના સામાન્ય પરિપત્ર નં.૧૭/૨૦૨૦, ૧૫ જૂન, ૨૦૨૦ની તારીખના સામાન્ય પરિપત્ર નં.૨૨/૨૦૨૦, ૧૮ સપ્ટેમ્બર, ૨૦૨૦ની તારીખના સામાન્ય પરિપત્ર નં.૩૩/૨૦૨૦, ૩૧ ડિસેમ્બર, ૨૦૨૦ની તારીખના સામાન્ય પરિપત્ર નં.૩૯/૨૦૨૦ અને ૨૩ જૂન ૨૦૨૧ની તારીખના સામાન્ય પરિપત્ર નં.૧૦/૨૦૨૧ ("સામાન્ય પરિપત્રો") માં કરવામાં આવેલા સુધારાઓ મુજબ આથી નોટિસ આપવામાં આવે છે.

આઇટમ ૧ : કંપનીના સ્વતંત્ર ડિરેક્ટર તરીકે તા.૧૧મી ઓગસ્ટ, ૨૦૨૧થી ૫ વર્ષની મુદત માટે શ્રી ભરત એન. દવેની નિમણૂંક.